

(2)

Dated: 31/12/87.

Order copy dt.
31/12/87 served
on R.No. 3.

P
12/1/88

10/1/88

Heard Mr. B.B. Shukla for the applicant.
The applicant has a service dispute, in connection with a penalty imposed upon him on 31/8/87 and also in connection with other disciplinary proceedings that are pending against him. The applicant is a Substantive Naik in the Central Industrial Security Force constituted under the Central Industrial Security Force Act, 1968.

The main question^{is} as to whether this Tribunal has jurisdiction over the ^{respondent} department. The said force has been constituted under Sec. 3 of the Act, which reads as follows:

"There shall be constituted and maintained by the Central Government ~~a force~~ to be called the Central Industrial Security Force for the better protection and security of industrial undertakings owned by the Government."

An armed
force of the
Union

Order copy dt.
31-12-87 served
on the R.No. 1
on 12-2-88.

P
13/3

Order copy dt.
31-12-87 served on
the applicant through
his advocate on
7-3-88.

P
10/3

Thus the said force is an Armed Force of the Union. The applicant is a member of that force. Section 2(a) of the Administrative Tribunals Act 1985 lays down that the Act would not apply to the members of the Armed Forces. Consequently, this

Tribunal will have no jurisdiction and on this ground the application is liable to be summarily dismissed. The application is summarily dismissed. However, it is needless to say that the dismissal ~~will~~ ^{will} not come in the way of the applicant to have an appropriate remedy before an appropriate forum.

Pyl. Wani
v/c.

M(A)